

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1282/2021

This the 25th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abdul Hamid Lone, Age 53 years, MES No. 510188, MTS (CHOW) GE861, C/o 56-APO, S/o Gh. Mohd Lone, R/o Kotheir, Tehsil Shangus District Anantnag-192201.

.....Applicant

(Advocate:- Mr. Nonu Khera)

Versus

1. Union of India through Ministry of Defense, New Delhi-110001.
2. Engineer in Chief, Military Engineering Services, C/o APO-56.
3. Chief Engineer Northern Command, Military Engineering Services (MES)-914698, C/o 56-APO.
4. Chief Engineer HQ, 31 Zone-914631, C/o 56-APO.
5. Commandant Works Engineer, HQ 134-914134
6. Garrison Engineer, 861, Engineering Works Section, Khundroo, Anantnag, Kashmir-913861, C/o 56-APO.
7. Garrison Engineer (AF) 9 FBSU-937208, Malangpura, Pulwama, Kashmir, C/o APO-56.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)



O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation dated 19.08.2021 (Annexure No. A-7 to the O.A.) preferred by the applicant within a stipulated time frame



2. We have heard Mr. Nonu Khera, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to take a decision on the representation dated 19.08.2021 (Annexure No. A-7 to the O.A.) by passing a reasoned and speaking order within a month from the date of receipt of a certified copy of this order.
4. It is made clear that we have not entered into the merits of the case.
5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun